

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-759(PB)/2018

IN THE MATTER OF:

IVL Finance Ltd.

.... Petitioner/Applicant

v.

Incom Cables Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 27.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Priya Dewan & Ms. Shankari Mishra,
Advs.

For the Petitioner

Mr. Rudreshwar Singh & Mr. Gautam Singh,
Advs.

ORDER

**IA-4141/2022, IA-3699/2022, IA-2363/2022, IA-3913/2022,
IA-3908/2022 & IA-3914/2022**

At request of Ld. Counsels for the parties, list the matter for physical hearing on 03.10.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)